

46

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 30/(MAH)/2017
M.A. No. 178/2017

CORAM:

Present:

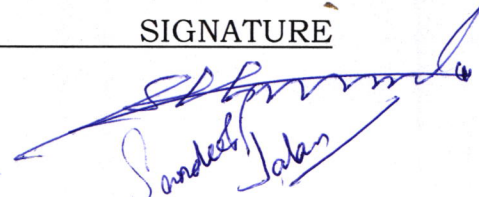
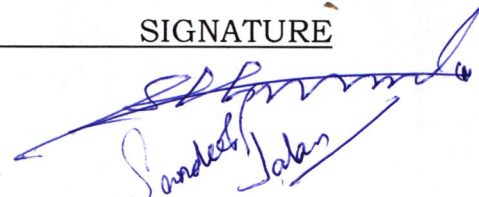

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Vis-Ram Finacial Services Pvt. Ltd.
V/s.
M/s. HDFC Bank Ltd. & 10 Ors.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1) }	S. G. Holchale	Advocate	
2) }	Sandrup Jaisan	for Pet. 2	
3)	IESHAN SINHA i/b WADIA GHANDY & CO.	ADVOCATE FOR RESPONDENT NO. 1	

ORDER

MA 178/2017 IN CP 30/59/NCLT/MB/MAH/2013

Counsel for the Petitioner is absent whereas Counsel for Respondents are present. A representative of the Petitioner is also present.

At request of the Representative of the Petitioner, list this matter on
06.10.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)